

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD.

(72)

Original Application No.230 of 1997.

Allahabad this the 22nd day of July 2003.

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Mr. D.R. Tewari, A.M.

1. Raj Bali Ram  
son of Sri Banarsi Das  
aged about 44 years,  
resident of B-50, Ashok Nagar Extension  
(Patrakar Colony) Allahabad.
2. Molai Prasad  
aged about 40 years,  
son of Late Mangal,  
resident of 17-A/20-C Circular Road,  
Ganga Nagar, Allahabad.
3. Ram Swaroop  
son of Late Sri Mahabir  
aged about 48 years,  
resident of 141/4 Ga  
Om Gayatri Nagar, Allahabad.
4. Raghunath Prasad  
son of Sri Pancham Lal  
aged about 48 years,  
Resident of 247A/10, Om Gayatri Nagar,  
Allahabad.
5. Iswar Lal  
son of Sri Bansi Lal,  
aged about 46 years,  
resident of 107 A Malak Raj,  
Allahabad.
6. Ram Suchit  
Son of Sri Baiju  
aged about 47 years  
Resident of 162-B, H.S. Allahpur,  
Allahabad.
7. Banarasi Prasad Vedkar  
son of Late Sri Jageshwar Prasad  
aged about 16 years  
resident of B-14, Mehdauri Colony,  
Allahabad.
8. Prakash Chandra  
son of Sri Moti Lal  
63 Dara Gunj, Kacchi Sadak,  
Allahabad.
9. Vidya Prasad  
son of Late Sri Ram Lal  
aged about 45 years,

*[Signature]*

(23)

Resident of 36/24, Murabad,  
Allahabad.

10. Shanta Ram  
son of Late Sri Ram Kishor  
aged about 50 years,  
resident of Shivkuti,  
Allahabad.
11. Lalta Prasad  
son of Sri Vasudev  
aged about 45 years,  
resident of 19 Purana Katra  
Fakira Ganj, Allahabad.
12. Prem Chand  
son of late Sri Buddu Lal  
aged about 43 years  
resident of 54 Himmat ganj,  
Allahabad.
13. Pyare Lal  
son of Late Sri Bhagwan Deen,  
aged about 48 years  
resident of 176, Kacchi Sadak  
PHulvaria Road, Daraganj,  
Allahabad.
14. Ram Chandra Prasad  
son of late Sri Gajraj Prasad  
aged about 40 years,  
resident of 139-G/1/-C/6-A  
Rasulabad, Allahabad.
15. Om Prakash  
son of late Sri Shyam Lal  
aged about 43 years,  
resident of 300/245, Colonelganj,  
Allahabad.
16. Daud Horo  
son of Sri M. Horo  
aged about 51 years,  
resident of 95-B/55M, Chak  
Niratul Chauphatka, Allahabad (Scheduled Tribe).
17. Sri Hari Kishna  
son of late Sri Roshan Lal  
aged about 40 years  
resident of 466, Rajapur,  
Allahabad (Scheduled Caste).
18. Shyam Narayan  
son of Sri T. Ram  
Type 2/226, Kandrachal,  
Sulem Sarai, Allahabad.
19. Raja Ram  
son of Sri Sawali  
aged about 37 years,  
resident of 165, Kalindipuram,  
Allahabad.

*[Signature]*

25

20. Sunil Kumar Sonkar  
son of Sri Panna Lal  
aged about 27 years,  
1-Sadiyabad, Allahabad.
21. Ravindra Nath  
son of Sri Heera Lal,  
aged about 42 years,  
resident of 19 Purana Katra,  
Fakira Ganj, Allahabad.
22. Raja Ram  
son of Sri Ganai  
aged about 46 years,  
resident of 102 Way Ganj,  
Allahabad.
23. Ram Bahadur  
son of Sri Chitoli  
Prasad aged about 40 years  
resident of 240 A Stainley Road,  
Kamla Nagar, Allahabad,
24. Sumer Ekka  
son of Sri Alorish Ekka,  
aged about 33 years  
resident of 393/II Kendrachal  
Sulem Sarai, Allahabad (Scheduled Tribe).

.....Applicants.

(By Advocate : Sri R. Chandra/Sri J.C. Joshi.

Versus.

1. Union of India  
through Secretary  
Ministry of Personnel,  
New Delhi.
2. The Controller and Auditor General  
of India, New Delhi.
3. Accountant General,  
Uttar Pradesh-1, (Audit)  
Allahabad.

.....Respondents.

(By Advocate : Sri S Chaturvedi)

O\_R\_D\_E\_R

(Hon'ble Mr. Justice R.R.K Trivedi, V.C)

By this O.A. filed under section 19 of Administrative  
Tribunals Act 1985, applicant [ ] has challenged the  
order dated 27.12.1996 (Annexure III), which has been



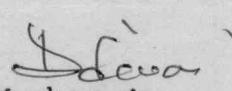
(23)

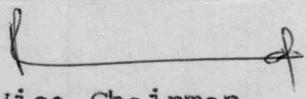
circulated on basis of the order dated 4.12.1996 passed by Controller and Auditor General of India. By this order, the relaxation of 5 marks given in each paper in Part-I and II examination for promotion of S.C./S.T candidates as Section Officer Grade had been taken away. According to the learned counsel for the parties, by order dated 5.2.2001 (Annexure 1) filed alongwith Supplementary Affidavit, to application filed on 09.08.2002, order dated 27.12.1996 has been superseded by order dated 5.2.2001 and the previous practice has been restored.

2. In the facts and circumstances, the O.A., has been rendered infructuous. The only prayer is that respondents may be directed to decide the representation of the applicants on basis of the revised order.

3. The original application is accordingly disposed of. ~~Applicant~~ may approach the Competent Authority for relief on the basis of revised order.

No order as to costs.

  
Member-A.

  
Vice-Chairman.

Manish/-